

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 328
IA-1620/2024
In
IB-431(ND)/2019

IN THE MATTER OF:

M/s. Shree Balaji Refractories Co

.....APPLICANT/PETITIONER

Vs

M/s. RGTL Industries Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 02.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ajay Garg Advocate

For the Liquidator : Mr./Ms. Deboleena Dutta, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1620/2024:-

One week time granted to enable the Respondent Nos. 1 and 3 to file/bring on record the reply affidavit. The remaining Respondents are directed to file their reply affidavit within one week.

List the matter on **22.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**